

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

No.LR (B).13/2002/Pt/167,

Dated Shillong, the 11th October,2018.

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to provide the Advocate General of Meghalaya with 'AA' Category facilities as specified in the Finance (AF) Department No.FEM.44/2003/Pt.II/154, dated 20.09.2010.

Further, the Government of Meghalaya is pleased to fix the Retaining Fees/ Appearance Fees/Appearance Fees in Supreme Court, National Green Tribunal, Judicial or Quasi Judicial Forum at New Delhi or arbitration matters/drafting and vetting fee in respect of appeal, application, writ, counter affidavit etc/Opinion and/or conference and meeting/ examination of voluminous records for opinion and lengthy meetings and conference of the Advocate General as follows: -

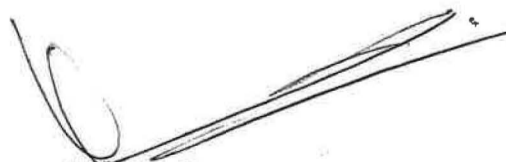
(A) Retaining Fee per month: -	-	Rs 50,000/-
(B) Appearance Fees for appearance of Advocate General in Supreme Court / National Green Tribunal / Judicial or Quasi Judicial Forum at New Delhi or arbitration matters per appearance/conducting per case : -	-	Rs 40,000/- per appearance/conducting per case
(C) Other fees including Appearance Fees in High Court : -		
1. Appearance in High Court	-	Rs 20,000/- per appearance/conducting per case
2. Drafting and vetting fee in respect of appeal, application, writ, counter affidavit etc Settlement Fees	-	Rs 22,000/-
3. Opinion and/or conference and meeting	-	Rs 11000/-
4. Examination of voluminous records for opinion and lengthy meetings and conference	-	Rs 22,000/-

Any other professional work not covered above shall be mutually decided by the Law Department in consultation with the Advocate General.

All other earlier Office Memorandums/ Notifications pertaining to Fees etc of Advocate General stand amended

This issues with the concurrence of Finance (E) Department vide their I/D No.FE 380/18 dated 03.10.2018.

This order will take effect from 12.04.2018 being the date of joining of the present Advocate General.



(W.Khyllap)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo No.LR(B).13/2002/Pt/167 -A,

Dated Shillong, the 11th October,2018

Copy to:-

1. The Accountant General, (Accounts)/(Audit), Meghalaya, Shillong
2. The Advocate General, High Court of Meghalaya, Shillong.
3. All Deputy Commissioners.
4. All Treasury Officers.
5. The Director of Printing & Stationery, Meghalaya, Shillong with a request that the above Office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. Finance (E) Department consulted.
7. Law (A) Department.

By Order etc,

Secretary to the Govt. of Meghalaya,
Law Department.
